

CC No. 299/2019 (Old CC No. CBI/33/2017)
RC No. 219 2014 (E) 0017
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s SKS Ispat Ltd & Others
U/s 120-B r/w 420 IPC and also substantive offences thereof.

30.07.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020 and No. 24/DHC/2020 dated 13.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI alongwith IO Inspector Bodh Raj Hans.

Ld. Counsel Sh. Atul Shankar Mathur for A-1 company M/s SKS Ispat & Power Ltd.

Ld. Counsel Sh. Shishir Mathur for A-2 Deepak Gupta.

Ld. Counsel Sh. Jai Sahai Endlaw for A-3 Satya Narain Dwivedi.

None for A-4 Amrit Singh.

Ld. Counsel Sh. Shishir Mathur for A-2 Deepak Gupta submits

that he does not wish to file any written submissions in the present case.

Ld. Counsel Sh. Jai Sahai Endlaw for A-3 Satya Narain Dwivedi seeks a week time for filing of his written submissions.

Heard. Considered. Allowed.

Reader Sh. K.S. Rawat has submitted that Ld. Counsel Sh. Arvind Kumar Verma is representing A-4 Amrit Singh but due to some network problem he is not able to join the meeting. Reader has been told to inform Ld. Counsel for A-4 Amrit Singh to file written submissions, if any, positively by next date of hearing.

Case is now adjourned to 06.08.2020 for filing of written submissions on behalf of A-3 Satya Narain Dwivedi and A-4 Amrit Singh.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

BHARAT PARASHAR
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BHARAT PARASHAR
Date: 2020.07.30
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
30.07.2020**

**CC No. 276/2019 (Old CC No. 14/17)
RC No. 219 2014 (E) 0016
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s SKS Ispat & Power Ltd. & Ors.
U/s 120-B r/w Section 420 IPC & substantive offences thereof**

30.07.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI along with IO Inspector M.R. Atrey.

Ld. Counsel Sh. Atul Shankar Mathur for A-1 company M/s SKS Ispat & Power Ltd.and A-2 Anil Gupta.

Ld. Counsel Sh. Shishir Mathur for A-3 Deepak Gupta.

None for A-4 Amrit Singh.

Ld. Counsels Sh. Neeraj Chaudhari and Sh. Atul Shankar Mathur for A-5 Sudhir Kumar Sahay.

E-copy of written submissions have been filed by Ld. Counsel Sh.

Shishir Mathur on behalf of A-3 Deepak Gupta.

E-copy supplied to prosecution.

Ld. Counsel is requested that a hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Reader Sh. K.S. Rawat has submitted that Ld. Counsel Sh. Arvind Kumar Verma is representing A-4 Amrit Singh but due to some network problem he is not able to join the meeting. Reader has been told to inform Ld. Counsel for A-4 Amrit Singh to file written submissions, if any, positively by next date of hearing.

Matter be now put up on 06.08.2020 for consideration.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

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BHARAT PARASHAR
Date: 2020.07.30
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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
30.07.2020

CC No. 289/2019 (Old CC No. 79/16)
RC No. 219 2014 E 0015
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s. SKS Ispat & Power Ltd. & Ors.
U/s. 120-B/420/467/468/471/201 IPC &
Sec. 13 (2) r/w 13 (1) (d) P.C. Act, 1988

30.07.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI along with IO Dy. SP Sanjay Sehgal.

Ld. Counsel Sh. Atul Shankar Mathur for A-1 Company SKS Ispat & Power Ltd. and A-2 Anil Gupta.

Ld. Counsel Sh. Shishir Mathur for A-3 Deepak Gupta.

None for A-4 Amrit Singh and A-6 Jagannath Panda.

Ld. Counsel Sh. Jai Sahai Endlaw for A-5 Rakesh Kumar

Singh.

Ld. Counsel Sh. Rahul Tyagi for A-7 and A-8.

E-copy of written submissions have been filed by Ld. Counsel Sh. Shishir Mathur on behalf of A-3 Deepak Gupta.

Ld. Counsel Sh. Arvind Kumar on behalf of A-6 Jagannath Panda has also filed application, on E-mail ID of this Court, for discharge of A-6 Jagannath Panda.

E-copy supplied to prosecution.

Ld. Counsels are requested that a hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Reader of the Court informed that Advocate Sh. Arvind Kumar Verma is representing A-4 Amrit Singh and A-6 Jagannath Panda but due to some network problem he is not able to join the meeting. Reader also stated that Ld. Counsel has further informed for A-6 Jagannath Panda had contacted him telephonically and told that qua A-6 Jagannath Panda he wishes to file additional written submissions.

Considered.

Ld. Counsel Sh. Arvind Kumar Verma is at liberty to file additional written submissions on behalf of A-6 Jagannath Panda but same be filed on E-mail ID of this Court, prior to next date of hearing

Ld. Senior PP Sh. A.P. Singh submitted that in compliance of order dated 11.02.2020 on the application u/s 91 Cr.PC moved on behalf of A-7 H.C. Gupta & A-8 K.S. Kropcha, additional documents have been supplied to Ld. Counsels for all the accused persons.

E-copy of application u/s 173 (8) Cr. PC moved on behalf of A-1 M/s SKS Ispat Ltd., has already been supplied on E-mail of this Court, by its Counsel.

E-copy supplied to prosecution.

Ld. Counsel Sh. Atul Shankar Mathur seeks short adjournment on the ground that Ld. Senior Advocate Sh. Mohit Mathur is not available today to address arguments on the aforesaid application.

Ld. Counsel Sh. Jai Sahai Endlaw for A-5 Rakesh Kumar Singh also seeks a week time for filing of their written submissions.

Heard. Considered. Allowed.

Case is now adjourned to 06.08.2020 for filing of written submissions on behalf of A-5 Rakesh Kumar Singh and A-6 Jagannath Panda and also for reply/arguments on the application u/s 173 (8) Cr.PC moved on behalf of A-1 M/s SKS Ispat Ltd.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

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Date: 2020.07.30 12:03:08
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
30.07.2020**